

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-04-2024 AT 10:30 AM**

**CP (CAA) No. 57/230/HDB/2023
AND
IA (CA) 84/2024 in CP (CAA) No. 57/230/HDB/2023
u/s. 230 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Dhruvi Pharma Pvt Ltd(Transferor Company) and
M/s. Keimed Pvt Ltd (Transferee Company) and
Respective shareholders and creditors

...Petitioner

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 84/2024

Since it is found that the purported clerical error claimed to have been kept in the order of this Tribunal appears to be incorrect as and there is some extract from the pleadings of the petition.

This application is rejected as there is no typographical error in the order of this court dated 07.03.2024. **Accordingly, this application is rejected.**

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**